

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17672/2001

(From the judgement and order dated 01/02/2001 in FAO 1901/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

NATIONAL INSURANCE CO. LTD.

Petitioner (s)

VERSUS

BALBIR KAUR & ORS.

Respondent (s)

(With prayer for interim relief)
(With office report)

Date : 07/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Ms. Minakshi Vij.,Adv.
Mr. P.N.Jha,adv.

For Respondent (s)
No.1

Mr. Manish Khandelwal,adv.for
Mr. Manoj Swarup,adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Mr. Manish Khandelwal states that he has
instructions to appear for respondent No.1 and undertakes
to file vakalatnama within four weeks. Steps for fresh
service on respondent No.4 be taken within four weeks.
List after service is complete.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master